

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2772
ANSWERED ON:01.08.2002
IMPLEMENTATION OF FAST TRACK COURTS
JAYABEN B. THAKKAR

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the date on which the fast track courts scheme was implemented;
- (b) the reasons for establishments of fast track courts;
- (c) the amount released by the Finance Ministry so far to various States for fast track courts;
- (d) whether some States have not submitted the utilisation certificates so far;
- (e) if so, the details of those States and reasons for delay in submission of utilisation certificates by them; and
- (f) the steps being proposed by the Government to streamline the timely submission of utilisation certificates by the States?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

- a) The Central Government accepted the recommendation of the Eleventh Finance Commission as per O&M dated July 26, 2000 and sanctioned the fast track court scheme for implementation.
- b) The Fast Track Courts were established to substantially bring down the pendency in district and subordinate courts, particularly the long pending Sessions Cases & cases involving undertrials who have been in jails for a longtime.
- c) So far, the Ministry of Finance has released Rs.196.89 crores to various States under the fast track court scheme.
- d) Yes, sir.
- e) The States of Assam, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Kerala, Manipur, Mizoram, Sikkim & Tamil Nadu have not submitted their Utilisation Certificates.
- f) The State Governments are being constantly persuaded to submit the utilisation certificates to the Ministry of Finance under intimation to the Department of Justice.